

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 17 OF 2016 &
I.A. NO. 35 OF 2016**

Dated: 8th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Tata Power Delhi Distribution Ltd.

.... Appellant (s)

Versus

Duggar Fiber Pvt. Ltd. & Ors.

.... Respondent (s)

Counsel for the Appellant(s) : Mr. Alok Shankar

Counsel for the Respondent(s) : Mr. Manu Seshadri for R.2

R.1 & R.3 are present

ORDER

Admit. Learned counsel for the respondents seek two weeks time to file reply. They may file the same on or before 23.02.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 09.03.2016 after serving copy on the other side.

List the matter on **17.03.2016**. Interim order to continue till 18.03.2016.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson